The Uttar Pradesh Gaon Panchayats and Kshettra Samitis (Extension of Term) Act, 1970

Act 19 of 1970

Keyword(s):
Gaon Panchayat, Kshettra Samitis, Extension of Term
THE UTTAR PRADESH GAON PANCHAYATS AND KSHETTRA SAMITIS (EXTENSION OF TERM) ACT, 1970
(U. P. ACT NO. 19 OF 1970)

[*Authoritative English Text of the Uttar Pradesh Gaon Panchayat Tatha Kshettra Samiti (Karyakal ka Vistaran) Adhiniyam, 1970.]*

AN

ACT


It is hereby enacted in the Twenty-first Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Gaon Panchayats and Kshettra Samitis (Extension of Term) Act, 1970.

2. In the U. P. Panchayat Raj Act, 1947, in section 12, in sub-section (2), for the words “ten years”, the words “eleven years” shall be substituted.

3. In the Uttar Pradesh Kshettra Samitis and Zila Parishads Adhiniyam, 1961, in section 8, in sub-section (I), in the first proviso thereto, for the words “three years”, the words “four years”, shall be substituted.

4. The U. P. Gaon Panchayats and Kshettra Samitis (Extension of Term) Ordinance, 1970 is hereby repealed.

(For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary), dated May 2, 1970.)

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on May 4, 1970 and by the Uttar Pradesh Legislative Council on March 13, 1970.)

[Received the Assent of the Governor on May 28, 1970 under Article 200, of the Constitution of India and was published in the Uttar Pradesh Gazette (Extraordinary), dated May 30, 1970.]

Price 03 Paise.